

THE BOMBAY COASTING-VESSELS (AMENDMENT) ACT,
1952

No. XXII OF 1952



Repealed by Act 36 of 1957.

[6th March, 1952]

An Act further to amend the Bombay Coasting-vessels Act, 1838.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Bombay Coasting-vessels (Amendment) Act, 1952.

2. Substitution of certain words for the words "Master-Attendant" in Act XIX of 1838.—Throughout the Bombay Coasting-vessels Act, 1838 (hereinafter referred to as the principal Act), for the words "Master-Attendant", wherever they occur, the words "Principal Officer, Mercantile Marine Department" shall be substituted.

3. Amendment of short title, Act XIX of 1838.—In the short title of the principal Act, the word "Bombay" shall be omitted.

4. Insertion of new section 1 in Act XIX of 1838.—The following section shall be inserted as section 1 of the principal Act, namely:—

"1. *Extent.*—This Act extends in the first instance to the States of Bombay, Saurashtra and Kutch, but the Central Government may, by notification in the Official Gazette, extend it to any other State which has a sea-coast."

5. Amendment of section 2, Act XIX of 1838.—In section 2 of the principal Act,—

(a) the words "residing within the State of Bombay" shall be omitted; and

(b) for the words "the said State" the words "any State to which this Act extends" shall be substituted.

6. Amendment of sections 4, 12 and 13, Act XIX of 1838.—In the second paragraph of section 4 and in sections 12 and 13 of the principal Act, the words "within the said State" shall be omitted.

7. Amendment of section 6, Act XIX of 1838.—In section 6 of the principal Act, the words "within the State of Bombay" shall be omitted.

8. Substitution of new section for section 10 in Act XIX of 1838.—For section 10 of the principal Act, the following section shall be substituted, namely:—

"10. *Fees for certificates.*—The owner or owners of such vessels employed as aforesaid (fishing-vessels and harbour-craft being excep-

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ted) on being registered as aforesaid, shall pay—

for each certificate of registry for a vessel not exceeding 5 tons burthen, the fee of	1 rupee;
for each certificate for a vessel exceeding 5 tons burthen and not exceeding 25 tons burthen, the fee of	5 rupees;
for each certificate for a vessel exceeding 25 tons burthen and not exceeding 100 tons burthen, the fee of	7 rupees;
and for each certificate for a vessel of 100 tons or greater burthen, per ton, the fee of	2 annas."

9. Amendment of the Schedule, Act XIX of 1838.—In the Schedule to the principal Act, for the words "Bombay *khandis*" the word "tons" shall be substituted.

10. Repeal and saving.—If immediately before the commencement of this Act there is in force in the State of Kutch, any law corresponding to the principal Act, that law shall, on such commencement, stand repealed:

Provided that notwithstanding such repeal, anything done or any action taken (including any certificate of registration issued) in the exercise of any power conferred by or under such corresponding law, shall be deemed to have been issued, done or taken in the exercise of the powers conferred by or under the principal Act, as amended by this Act, as if the principal Act as so amended was in force in the said State on the day on which any such thing was done or action was taken.